

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:752

ANSWERED ON:12.11.2010

CORRUPTION IN DDA

Jaiswal Shri Gorakh Prasad ;Sinh Dr. Sanjay

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) the number of cases of corruption in the Delhi Development Authority (DDA) reported during the last three years alongwith the number of cases which have been investigated by the Vigilance Department during the said period;

(b) the details of officials found involved in corruption cases and the action taken/ to be taken against the officials found guilty during the said period; and

(c) the measures taken by the Government to check recurrence of such incidents in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Delhi Development Authority (DDA) has reported that 24 cases of corruption involving 39 employees were reported in DDA during the last three years i.e. 2008, 2009 and 2010. Out of these, 14 cases are pending trial in court, four cases are under investigation by CBI and five cases are under investigation by Anti Corruption Branch of Govt. of NCT of Delhi. In one case, the accused has been acquitted by the court. Another 18 officials were found guilty during the period 1-1-2008 to 31-10-2010. The details of these officials are given in the statement at Annexure.

(c) Delhi Development Authority (DDA) has reported that corruption cases in DDA are dealt with firmly and criminal cases and disciplinary proceedings are instituted wherever found necessary. A number of measures have also been taken for improving transparency in the functioning of DDA and preventing corruption and to reduce any scope for irregularities or corruption in DDA. Facilitation counters have been established for helping citizens in their work in DDA; senior officers of DDA are accessible to the public through public hearing for attending to their grievances; schemes, rules, procedures, application forms, etc. have been put on the web site; draw of lots for allotment of houses has been computerized; posting of tender notice on the web site has been introduced, disposal of commercial plots is done through well publicized public auction and various other measures taken to eliminate discretionary power and bring in objectivity and transparency in functioning of DDA. Review of various measures taken for quality investigation, quick disposal of vigilance cases and improving transparency in various functions is also undertaken.